

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT. PET. (C) NO. 372/2002 in C.A.No.962/1999

SHAMIM KHANAM

Petitioner (s)

VERSUS

K.B. PANDEY & ANR.

Respondent (s)

(With Appln(s). for directions and impleading party and intervention
and exemption from filing O.T. and office report for direction)
(I.A. No. 47 & 48 - Appln. for intervention and directions)
(For Final Disposal)

With

CONMT.PET.(Civil)No.395/2002 in C.A No. 968/1999
(With appln. for directions and office report)
(For Final Disposal)

CONMT.PET.(Civil)No.396/2002 in C.A.No. 968/1999
(With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions and office report)
(For Final Disposal)

CONMT.PET.(Civil)No.415-416/2002 in C.A. No. 961-962/1999
(With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.417/2002 in C.A. No. 968/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.428-429/2002 in C.A. No. 963-964/1999
(With appln. for exemption from filing O.T. and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.430/2002 in C.A. No. 963/1999
(With appln. for exemption from filing O.T. and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.427/2002 in C.A. No. 972/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.434/2002 in C.A. No. 968/1999
((With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.446-447/2002 in C.A. No. 970-971/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.437/2002 in C.A. No. 975/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.448-449/2002 in C.A No. 961-962/1999
(With appln. for exemption from filing O.T. and directions)

(For Final Disposal)

CONMT.PET.(Civil)No.454/2002 in C.A. No. 968/1999
CONMT.PET.(Civil)No.462/2002 in C.A. No. 963/1999
CONMT.PET.(Civil)No.464/2002 in C.A. No. 963/1999
CONMT.PET.(Civil)No.465/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.466/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.467/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.468/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.494/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.503/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.495/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.496-497/2002 in C.A. No. 961-962/1999
CONMT.PET.(Civil)No.498-499/2002 in C.A. No. 961-962/1999
CONMT.PET.(Civil)No.515/2002 in C.A. No. 961-962/1999

I.A. No. 20-21 in C.A. No. 961-962/1999
(For modification of Court's order dated 20.02.2002)

CONMT.PET.(Civil)No.106/2003 in C.A. No. 968/1999
(With Office Report)
(For Final Disposal)

CONMT.PET.(Civil)No.128/2003 in I.A. NO. 18-19 in C.A. No. 962/1999
(For Final Disposal)

CONMT.PET.(Civil)No.176/2003 in I.A. NO. 22 in C.A. No. 961/1999

I.A. No. 41 in CONMT.PET.(Civil)No.507/2002 in C.A. No. 963/1999
(For intervention)

CONMT. PET. (Civil) No. 222/2003 in C.A. No. 962/1999

CONMT. PET. (Civil) No. 224/2003 in C.A. No. 972/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 225/2003 in C.P.(C) No. 430/2002 in
C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 226/2003 in C.P.(C) No. 428-429/2002 in
C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 227/2003 in C.P.(C) No. 507/2002 in
C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 228/2003 in C.P.(C) No. 430/2002 in
C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 229/2003 in C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 230/2003 in C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

Date : 21/07/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)
Ms. Sandhya Goswami, Adv.

Mr.Ranjit Kumar,Sr.Adv.,
Mr.V.K. Singh,Adv.,
Mr. T.N.Singh, Adv.

Dr.Rajeev Dhawan,Sr.Adv.,
M/s.Raj Kumar Gupta,Sheo Kr.Gupta,
Mr. A.N.Bardiyar,Advs.

Dr.Rajeev Dhawan,Sr.Adv.,
M/s.Dhruv Mehta, Mohit Choudhary,
Ms.Shalini Gupta,Advs.for
M/s.K.L.Mehta & Co.

Mr. Pradeep Misra, Adv.

Mr.Tripurari Ray,Adv.,
M/s.Ravi Kr.Verma,Ritesh Agrawal,
Mr. Vishwajit Singh, Advs.

Mr. A.S.Pundir, Adv.

Mr.R.D. Upadhyay,Adv.,
M/s.Girdhar G. Upadhyay,Syed Ali Ahmad,
Syed Tanweer Ahmad Vijay Singh,
Mr. V.N.Raghupathy, Advs.

Mr.Amit Bose,Adv.,
Mr.B.P. Singh,Mr.M.A. Chinnasamy,Advs.

Mr.Z.K. Faizan,Adv.,
Mr.Goodwill Indeevar,Adv.,
Mr.V.K. Tayagi,Adv.

Ms. Hemantika Wahni, Adv.

For Respondent (s)
Mr. Shail Kumar Dwivedi, Adv.

Ms. Mukti Choudhary, Adv.

Ms. K.Sarda Devi, Adv.

Mr. P.N.Gupta, Adv.

Mr. P.K.Jain, Adv.

Mr. Satya Mitra Garg, Adv.,
Mr.Kishore Kumar Patel,Adv.

Mr. N.S.Bisht, Adv.

Mr.Subodh Markandeya,Sr.Adv.,
Mr. Kamlendra Mishra, Adv.

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

To be placed on 5th August, 2003.

Presence of the Chairman, U.P. Public Service Commission and the Secretary, U.P. Public Service Commission is dispensed with. The Director of Secondary Education shall remain present.

(Vijay Kumar Sharma)(Janki Bhatia)
AR cum PS to Hon.Judge Court Master

